

in time for building up buffer stock of the order of 25,000 MT before the onset of the ensuing monsoon. It is, however, reported that there is a stock of 1,400 MT boiled rice in transit which is likely to reach Tripura shortly. Earlier, the State had received an intimation regarding diversion of two BG rakes of boiled rice bound for Tripura by the Senior Regional Manager (FCI) based at Gauhati.

(ix) SETTING UP OF CARDAMOM BOARD IN KERALA

SHRI K. KUNHAMBUR (Cannanore). Kerala is in the forefront in respect of cardamom. Cardamom produced in Kerala is of the best quality and it enjoys a pre-eminent position in the world market. Moreover, Kerala's share in the overall production of cardamom is the biggest. The House might recall that, when there was a proposal to pool cardamom of different varieties having different qualities, the Government of Kerala and the cardamom growers had opposed it on the ground that such a step would result in our losing the world market. The opposition to pooling was also based on the fact that Kerala was producing the best quality cardamom. This being the case, one would naturally expect that the Cardamom Corporation would be set up in Kerala. But, according to press reports, a decision has now been taken to set up the Corporation in Karnataka. While I have all sympathies for the Karnataka farmers, a decision of this nature will do injustice to Kerala. Both in respect of quantity and quality, Kerala occupies the first position with regard to cardamom production. The Cardamom Corporation with its headquarters in Kerala will be able to serve the interests of cardamom growers better than anywhere else.

Therefore, I would request the Government to reconsider its present decision and set up the Cardamom Corporation in Kerala.

12.40 hrs.

PENSIONS' (AMENDMENT) BILL --
Contd.

MR. DEPUTY-SPEAKER: Now we take up the further consideration of the Pensions' (Amendment) Bill. Shri Samar Mukherjee.

SHRI SAMAR MUKHERJEE: (Howrah): I do not want to speak much. While supporting the Bill I want the Government to consider the problems of the pensioners who have made several representations and had to go into agitations for getting remedies. One thing that they want—this Bill does not cover, is that the pension should be more liberalised as in today's conditions the cost of living is very high and with the pension they get they cannot make both ends meet.

The first thing that they want is that though there has been some liberalisation in the rules passed in 1979, but they have excluded the old pensioners. So they want that both the old and new pensioners should get the advantage of the liberalisation rule.

There are some other demands also. The main point I am reading from a letter which was sent to me. The main point at issue is that whatever benefits have been given to the pensioners should be given to all of them irrespective of their dates of retirement. Some of the Central Government Pensioners' Organisations, Eastern Zone held a convention in which again they drew the attention of the Government that pending change of the pension structure, the existing disparity and discrimination between pension of one section of pensioners and another should be immediately removed by granting pension to all pensioners on the common basis of the latest formula irrespective of their dates of retirement. All pensioners, therefore, who retired from service prior to 1st April 1979 be given pension at the rate of 50 per cent of their pay worked out on the basis of the said formula together with other dues as applicable in the case

[Shri Samar Mukherjee]

of those who retired on or after 1st April 1979.

Last month there was a *dharna* before the Boat Club on these very demands and in 1981 their deputation met the Prime Minister and submitted a memorandum. Their publication is with me—where they have stated that the Prime Minister gave a sympathetic hearing but their main demands have not been conceded.

Another demand they have raised and which is related to this Bill is nomination by the pensioner to receive moneys outstanding on account of pension. This is the resolution they have passed in a convention held in Calcutta where they have demanded this—and I am reading out their demands. I am reading out their demands:

“Appointment of two nominees for payment of dues of the deceased pensioners and widow pensioners.

Every pensioner should be asked to give the names of two nominees who, in the event of the death of the pensioners, will be paid all sums due or lying deposited in account, in banks or post offices, treasuries, the department's disbursing offices etc. z

“On the date of death, there should be two preferences of the first nominee over the second nominee.”

Though there is some provision in this Bill that if the first nominee dies before the pensioner, another man can be nominated, they want that from the very beginning there should be two nominees. I have received one form for the M.Ps. There the provision is to submit two nominees.

SHRI RAMAVATAR SHASTRI (Patna): It is more than two.

SHRI SAMAR MUKHERJEE: Others are witness to it. In their case also, the question of two nominees should be considered.

Then, there are other demands. One is for setting up of Pension Commission because they are very much agitated. They

feel that their case is very much neglected. If the retired men are forced to go on an agitation, it is a very sad thing for the country. After all, they are retired after giving the service for the whole of their life. Why in their old age, they should go in for an agitation to get some things done in their pension? This must be put an end to. Their demand should be sympathetically considered.

Then the question of payment of DA comes due to rise in the cost of living. As the existing employees are entitled, the pension holders too should be given this DA in order to get full neutralisation in the cost of living. The machinery should be set up whereby they could get their payments without much difficulty.

A proper machinery should be set up so that the difficulties of the Central Government pensioners may be presented through them to the Government. There is a demand for restoration of commuted portion of pensions. I am not going to read all this because a copy of the memorandum has been sent to the Government by me also. These are the longstanding demands and I think that Government should give due consideration to them.

With this, I support this Bill.

M. DEPUTY-SPEAKER: Shri Girdhari Lal Vyas. I think he never expected that.

SHRI BAPUSAHEB PARULEKAR: It is too early.

MR. DEPUTY-SPEAKER: The time allotted for this Bill is one hour. Therefore, every hon. Member shall not take more than five minutes each. Mr. Girdhari Lal Vyas, you must make the beginning. We have got so many other Bills.

Mr. Girdhari Lal Vyas.

श्री गिरधारी लाल व्यास (भीलवाड़ा) :
उपाध्यक्ष महोदय, इस पेंशन संशोधन
विधेयक का मैं मद्दर्शन करता हूँ ।

इस को इन्होंने बिल तौर पर वां नए
संशोधन जोड़े हैं । एक घंटा 12 में

बाद एक धारा 1 में। इनमें कुछ शब्द इन्होंने जोड़े हैं। कानून पेंशनर का नामिनी हो सकता है और कितने होने चाहिए, इस संबंध में इन्होंने कुछ व्यवस्था की है। पेंशनर्स के जो नियम हैं और जो कानून बनाया जा रहा है, उस में बारी में हमारे माननीय मंत्री ने जो बातें कही हैं और कास नौर पर पेंशन का रिब-रनाइज करने के संबंध में जो कहा है, उसके बारे में मैं भी यह निवेदन करना चाहता हूँ कि निम्न प्रकार की पेंशन अबो मिल रही है, उस में लोगों का गुजारा नहीं होता है और ठीक प्रकार में वे अपनी व्यवस्था नहीं कर पाते। सारी उम्र जिन्होंने लौकरी की है, अगर आखिर में उन का पयांज मात्रा में पैसा न मिले, और परिवार का खर्च न चल सके, तो निश्चय तरीके से उन में बड़ी निराशा होती है। इसलिए इस संबंध में कुछ न कुछ ऐसी व्यवस्था की जानी चाहिए जिस से पेंशनर अपने परिवार का गुजारा ठीक प्रकार से चला सके। अपने बाल बच्चों का भरण-पोषण कर सकें और उन्हें शिक्षा, दीक्षा ठीक प्रकार में दे सकें।

बाप अच्छी प्रकार से जानते हैं कि स्टैंड गवर्नमेंट में 55 वर्ष की आयु में और भारत सरकार में 58 वर्ष की आयु में लोग रिटायर हो जाते हैं। उस आयु में उनके ऊपर अपने बच्चों की पढ़ाई-लिखाई या शादी-व्याह के आदनीयेंशन रहते हैं जिनका कि वे रिटायर होने के बाद निभाने नहीं पाते। ऐसे समय में जबकि उन पर पूरा बुरापा नहीं आता है और वे ऐसी अवस्था में होते हैं जहाँकि दूसरा धंधा कर के काम भी नहीं पाते इसलिए उनके लिए पेंशन की ऐसी व्यवस्था होनी चाहिए जिसमें वे ठीक प्रकार से गुजारा कर सकें। पेंशनर्स को सभी प्रकार के बेंनीफिट्स दिए जाने चाहिए।

एक में यह कहना चाहता हूँ कि पेंशनर्स में किसी प्रकार का डिस्क्रिमिनेशन नहीं होना चाहिए। मैंने पहले जब प्राइवेट सेक्टर में बिल लाया था तो उस समय भी यह कहा था कि जो 1979 से पहले के लोगों का पेंशन मिल रही है, वह बहुत कम है। 1979 के बाद वालों को जो

पेंशन मिल रही है वह ज्यादा है। उन दोनों की पेंशन में बहुत अंतर है। ऐसा डिस्क्रिमिनेशन पेंशनर्स के लिए नहीं होना चाहिए। 1979 के बाद वाले पेंशन के नियम 1979 के पहले वाले पेंशनर्स पर भी लागू होने चाहिए और इनके बीच में जो भेदभाव है उसको दूर किया जाना चाहिए।

इसी तरह में पहली श्रेणी, दूसरी श्रेणी, तृतीय श्रेणी और चतुर्थ श्रेणी के लोगों की पेंशन में बहुत अधिक अंतर नहीं होना चाहिए। इस में ज्यादा अच्छा यह होगा कि गुरुथ और तृतीय श्रेणी के लोगों का पेंशन का ज्यादा लाभ मिले बजाए दूसरी और प्रथम श्रेणी के लोगों के। चतुर्थ और तृतीय श्रेणी के लोगों की पेंशन इतनी होनी चाहिए कि जिसमें कि उनका इस महंगाई के जमाने में गुजारा हो सके।

अपॉइंटमेंट आफ नामिनी के संबंध में मैं कहना चाहता हूँ। अभी पार्लियामेंट के सदस्यों का भी फार्म दिए गए हैं जिसमें उन्हें नामिनी का नाम देना है। फार्म में एक नामिनी देने की जो व्यवस्था है उसमें उस नामिनी के ऊपर अगर कोई दूसरा नामिनी नामिनेट करना पड़ता है तो उस समय सारी व्यवस्था गड़बड़ा जाती है। इसलिए मैं कहना चाहता हूँ कि पहले ही आप दो नामिनी नामिनेट करवाने की व्यवस्था कर दें जिसमें कि यह एक बड़ी कठिनाई दूर हो सकनी है।

पेंशनर्स का क्या क्या कठिनाइयाँ हैं, इसके बारे में पेंशनर्स ने कई प्रकार के मंत्रारंजक मंत्रार आफ पार्लियामेंट, राज्य सरकारों और गवर्नमेंट आफ इंडिया के पास भेजे हैं। उन्होंने कमीशन बनाने के बारे में भी कहा। मेरा सुझाव है कि एक ऐसा कमीशन बनाया जाए जो उनकी कठिनाइयों को ठीक प्रकार से देख सके और उनके बारे में निर्णय ले सके। इसलिए ऐसा कमीशन दिठाया जाए जो उनको मंडिकन या अन्य सुविधाओं के संबंध में पूरी तरह से जांच पड़ताल करे और अपनी रिपोर्ट दे कि क्या क्या सुविधाएँ पेंशनर्स को उपलब्ध होनी चाहिए। अगर यह सारी व्यवस्था हो सके तो इस में भी पेंशनर्स को बहुत बड़ा लाभ मिलेगा।

]श्री गिरधारी लाल व्यास[

पेंशन के पेमेंट की मशीनरी भी इस प्रकार की होनी चाहिए ताकि उनको मिलने वाली पेंशन में देरी न हो। कई कई जगह देखा है कि दो-दो, तीन-तीन महिनें लग जाते हैं। इस महंगाई के युग में उन्हें तन्त्राह या पेंशन न मिलने में बड़ी कठिनाई होती है। इसलिए ऐसी मशीनरी कायम की जाए जिससे उन्हें पेंशन मिलने में कठिनाई न हो और वह उन्हें समय पर मिल जाए। आप ऐसी व्यवस्था कीजिये जिस में कि पेंशन उन्हें हर महिनें मनीआर्डर या ड्राकचरों के जरिए घर पर ही मिल जाय करे।

आप इन सब बातों का ध्यान में रखते हुए यह जो आप पेंशन का कानून लाए हैं इसमें ऐसा प्रावधान कीजिए जिसमें पेंशनरों का पेंशन मिलने में कोई कठिनाई न हो और वे अपनी जिन्दगी ठीक प्रकार से चला सकें।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ।

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Deputy-Speaker, Sir, I rise to support the Bill that has been presented to this House. Sir, I am very happy that at least one of the long standing demands of the Pensioners has been accepted finally by the Government. Many demands have been made repeatedly and for years together. But only one, as has been mentioned in this Bill, has been accepted. This subject was debated in detail only a year back, when one of the hon. Members of this House, Shri Gadgil, had introduced a Bill to repeal the old Act of 1871. Many promises were given by the hon. Minister for State Shri Venkatasubbaiah. I very much wished, he should have been here, so that we could have asked him as to what steps he has taken to implement the assurances which he gave at that time on the floor of the House.

What governs the problems of the pensioners from the legal point of view in this country is an old Act of 1871 about 109 years old. You will agree with me, if

I say that this is an obnoxious law and a legacy of the British. There are many provisions which are outdated and it is absolutely necessary that the Government takes immediate steps to amend or repeal that particular Act.

In order to highlight the points, a Bill was introduced in the Rajya Sabha by Shri Gadgil, an hon. Member of this House now. That was objected to at the time of introduction stage, that being a money Bill.

MR. DEPUTY-SPEAKER: I am myself a pensioner.

SHRI BAPUSAHEB PARULEKAR: Therefore, I hope you will not put that restriction of five minutes on my speech because it is a very important point.

In order to highlight the problems of the pensioners, that Bill was sought to be introduced, but as it was a Money Bill, it could not be introduced in the Rajya Sabha. Moreover, Shri Gadgil became Minister later and, therefore, that particular Bill lapsed. You will be knowing that, Sir.

Some time in 1979 when this Bill was again introduced, there was an assurance given on the floor of the House in Rajya Sabha, and I quote:

"I assure Mr. Gadgil that the Government is thinking of amending this old Act with reference to the several pension rules for the people at the Centre, and we will request the State Governments and will give a piece of advice to them that they should also follow suit."

That was sometime in 1979.

After this Government came in the year 1980, again this Bill was introduced and it was debated. But before that I would like to invite the attention of this august House to what the party in power had said in their manifesto:

"Congress (I) will examine the question of welfare of pensioners with a view to making their life more secure and comfortable. Suitable consideration will be devised in this behalf."

I need not repeat all those arguments, because we have made our submissions in detail only a year back.

There was a report of the Petitions Committee wherein many suggestions were made. In the 72nd Report of the Law Commission, certain suggestions were also made, but unfortunately, none of the suggestions mentioned in the report of the Petitions Committee, nor the suggestions made in the Law Commission's report, nor the undertaking given to the people by the party in power in their manifesto have been implemented.

Coming to the suggestions, the first and foremost suggestion which has been repeatedly made by various associations of pensioner, or pensioners, by the Members of Parliament is that the pension should be a justiciable right; it should not be a bounty, it should not be left to the mercy of the Government. As the law stands today, Section 4 mentions that no civil court has jurisdiction to entertain any claim, but the court can entertain a claim provided the District Collector or the Commissioner gives the certificate to that effect, and ultimately it is mentioned that even if you go to the court after taking a certificate from the District Collector or the Commissioner, the court has no power to pass a decree in favour of the pensioner. What is the use of this draconian measure? Is it not necessary that this should be changed?

13.00 hrs.

This was brought to the notice of the Government last year, and an assurance was given and the hon. Minister agreed with this. It would be necessary to mention what Shri Venkatasubbaiah said on this particular point:

"It is the constant endeavour of the Government to treat this not a bounty, not as a mercy. That is why the Government agrees with the views expressed. We are also feeling that pension is not a charge, but a social right. Keeping this in view, Government has taken

various steps and Government will take steps in this connection."

Not only this, the Minister was not agreeable to amend Sections 4, 5 and 6, so that the right should be given to the court to consider as to whether a person is entitled to a pension and to what quantum of pension. But the Government assured on the floor of the House that they would be setting up tribunals for this and I quote from his speech:

"The recommendation has been considered by the Government and the present thinking is that the question of redressal of grievances relating to interpretation of pension laws and clarifications thereof should be entrusted to the administrative tribunals which are proposed to be set up very early. That is the advantage of the tribunals. Government have taken a note of these things and we are coming forward with appropriate action to set up these administrative tribunals to give all the benefits to the pensioners."

I would like to ask a question, as to what steps the Government has taken during all these 13 months to set up these tribunals. Why did not bring forward a proposal for the setting up of tribunals in the very Bill? Why have you restricted yourself to what has been indicated in the Bill? If this was an assurance, I would like to know as to when you are coming to this House with the measure for the institution of these tribunals.

The second point that I would like to place before the House is with regard to the disparity of pensions. It was brought to the notice of the Government last year, when we were debating this Bill, that the Secretary of the Government who retired prior to 1972 and the Assistant who retired after 1972 got equal pension. So also is the case with reference to the family pension to those who retired prior to 1964 and after 1964. At that time also it was promised and an assurance was given that something will be done in this connection. Here also, I would like to quote for the

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benefit of the Members what Shri Venkatasubbaiah said on this particular point:

"He and some other Members also particularly have pointed out specifically the plight of pensioners who retired before 1976, or families having become entitled to family pension, and suggested that this disparity should be removed. The Government has considered this question several times in the past, but has not found it possible to accept the demand. There are administrative difficulties in locating and assessing the number of beneficiaries, particularly because most of the beneficiaries would have died, and there are practical difficulties in tracing the old records. This is our difficulty."

MR. DEPUTY-SPEAKER: Pension is not asked for dead persons.

SHRI BAPUSAHEB PARULEKAR: You are absolutely right, Sir. I need not add anything to that. This is the administrative difficulty experienced by the Government that the persons are dead, but in the question of family pension, it is highly improbable that the Government of India may not be possessing the records to trace out the family members. If you make an announcement in the press, the family members will rush to you.

MR. DEPUTY-SPEAKER: If the Government makes an announcement in the newspapers that the relations of the pensioners who died before 1964 should apply for family pension, and those who apply only will be eligible for the pension, they will all apply. Why should the Government go in search of the records and all that?

SHRI BAPUSAHEB PARULEKAR: That is exactly what I am saying. That is not the genuine difficulty which has been told by the Hon. Minister for Home on the Floor of the House.

PROF. MADHU DANDAVATE (Raipur): Sir, give a direction from the Chair.

SHRI BAPUSAHEB PARULEKAR: In fact that amounts to direction.

Another question arises out of the inflation and the increase of prices. There is a positive direction given by the Committee as far as this is concerned. It is mentioned at page 35 of the Report, 2.9 para:

"That Committee are of the view that the Government owe moral responsibility to provide adequate relief to its retired employees, including pre 1st January 1973 pensioners who actual value of pension has been eroded by phenomenal rise in the prices of essential commodities. In view of the present economic conditions in India and constant rise in the cost of living due to inflation, it is all the more important even for purely humanitarian considerations, if not from the standpoint of fairness and justice, to protect the actual value of the pension to enable the pensioners to live their declining years with dignity and in reasonable comfort."

When this point was again brought to the notice of the Hon. Minister, unfortunately the Hon. Minister told us after hearing our speeches that he was under the impression as if he was the Finance Minister. That is what he had said, otherwise I would not have referred to this. But at some other stage, he has said even if it is the Finance Ministry I am taking care of that; I will look into it. I would like to know what steps have you taken during this last one year to consider this particular aspect with reference to inflation?

In other countries, to which reference was made, specially England, there is a system under which the pension will increase in accordance with the increase in the cost of living index and a recommendation was made about setting up of the Pension Commission to which the earlier Speaker, Shri Vyas referred to. Even to that they say the conditions in UK and the conditions in India are different and that they are not in a position to set up a Pension Commission. In my respectful

submission this is not a satisfactory reply from the Government. Therefore, I would request the Government to tell us what are their difficulties in setting up this Pension Commission in order to consider all these points.

Apart from that, we have Article 309 in the Constitution which empowers the Parliament to legislate for recruitment, for fixing up the conditions of service and conditions of the retirement. Why, during all these years, since Independence in 1947, has the Government not taking any steps to bring forward a legislation by virtue of the power conferred under Article 309 in the Constitution? I would like to have an answer to that also. If that is done, automatically a law will come which will repeal this old Draconian law, 109 years old. And I think the time has come when these steps have to be taken.

I may also invite the attention of the Hon. Minister to the report made by the Institute of Public Administration. They have suggested that when the pay-scales and grades of Government employees were revised and increments were given thrice why not the same yardstick be applicable to the pensioners? The pensioners have to go to the same shops to which the present employees go they have to pay the same price for the articles which they purchase, but I don't understand, much less appreciate, this disparity. The only answer which the Government gives is that they have no money.

MR. DEPUTY-SPEAKER: That is the fault of the Third Pay Commission. They have recommended for every rise of 16 points to the pensioners and 8 points rise to the actual employees.

SHRI BAPUSAHEB PARULEKAR: Unfortunately, the first Commission rejected it outright, but the Second Pay Commission was a little bit more sympathetic, but they did not give any direction.

Now, the time has come to consider, specially when the prices have gone sky-high whether the relief should be given to them.

There is also a demand for fixing the minimum pension for the pensioners and the Government should consider whether this is a legitimate demand of the pensioners. There is one more demand and I feel, Sir, it is a just demand it is a legitimate demand and that is the question of housing. The housing is not a personal problem; it is a social problem. Government servants who have had their quarters for all those years when they served the Government, go practically on the street when they retire. So, why not make some arrangement, at least why not make a provision for the housing allowance?

These points were highlighted during that particular debate. There are many other points which have been brought to the notice of Government through various petitions and representations which were addressed to the Home Ministry, and also to Prime Minister. But unfortunately, nothing has been done. I may also say that many of the representations have not even been acknowledged. If we read the speech of the Home Minister in the last debate, we find it is all lip sympathy. He agrees with everything; but he says he is helpless. He is not in a position to do anything. At the end he said:

"With these remarks, I would make a request to Mr. Gadgil to withdraw his Bill and allow the Government to take such appropriate measures as they deem necessary to safeguard and to meet the legitimate grievances of the pensioners."

This is on 30th April 1981. (Interruptions) The words "Appropriate time" are not there. It may be implied.

I would like to know what steps Govt have taken since 30th April 1981 upto this date, except saying that we have all sympathy for these persons who have worked hard and served Government for more than 30 or for 40 years.

The days of lip sympathy are gone. Something concrete requires to be done. We would like to know what concrete steps Government propose to take. All these questions are brushed aside on the

[Shri Bapusaheb Parulekar]

ground that we have no money. But with reference to one point, I would ask: why not make this right justiciable? Why not repeal sections 4, 5 and 6 of this draconian law? The law says "you cannot go to court; if you want to go to court, take the permission of the collector or Commissioner." And if you go to the court, the law says: "The court shall take cognisance, but the court shall not pass a decree." I am unable to understand this provision of the law. It is a legacy of the British, and it is a draconian measure. I would like to know whether there is any difficulty in giving this right to the pensioners.

In my respectful submission, these suggestions may be considered; and I would request Government to come forward with a comprehensive legislation, instead of coming to this House with a piecemeal legislation. After one year, they have come forward and are conferring the right of nomination. In 1983, they will come with the amendment of Section 4. It will take years. By that time—these persons who have served Government for so many years would not be alive. We have many cases, which were quoted in the last debate.

One pensioner is getting Rs. 67: he had retired in 1952. That is the position, there is no relief.

So, though I support and welcome this particular measure, I feel it is an incomplete measure. It requires many changes; and I would again request Government to come forward with a comprehensive legislation. With these words, I thank you.

SHRI RAM SINGH YADAV (Alwar): I rise to support the Bill which has been introduced by Mr. Venkatasubbaiah.

As a matter of fact, the legislation was awaited since long; and it has been delayed for long, and has caused misfortune to so many pensioners in the country. Now the law which is being repealed, was framed in 1871; and there was an incessant demand for its amendment; and from time to time, Government has tried to amend it, but not Act, but through regulations

or rules which are meant only for the Central Government employees.

As a matter of fact, the law is to go according to the pace of the society, according to changing circumstances of the society and according to the needs of the society. I may quote the present Prime Minister Shrimati Indira Gandhi, about the definition of a law. She says:

"Laws are made to serve the people.

As the circumstances are changing, laws should change to meet the changing circumstances."

We have to see, in view of the views of the Prime Minister, whether the present law on pension is meeting the needs of the society, the needs of the human beings who are living in the present society. I can say obviously and frankly that the present law i.e. the Act of 1871 does not meet out the challenges, needs and requirements of the present society and of the present pensioners. There have been several legislations. I also thank Mr. Gadgil who is a Member of this House... that he tried two times: first in the Rajya Sabha and secondly in the Lok Sabha also. Mr. Parulekar was telling that Mr. Gadgil, when he introduced the legislation in the Rajya Sabha, then there was the Janata Party Government at the Centre and that legislation was withdrawn at the instance of the then Government with the assurance that they would bring forward a suitable legislation to amend the existing law. But I am sorry to say that Mr. Parulekar was one of the constituents of that Government; he could not dare to do or to bring forward the legislation which was promised by his friends, colleagues or by his government. Now he has quoted that the present Government, or the party in power, that is Congress I, has given an assurance by way of election manifesto that we shall do all and we shall change the law to give more suitable comforts or to make the life of the pensioners more comfortable and to meet out this requirement. I may mention here that, as a matter of fact in the present circumstances there was a need to bring radical changes in the present Act because in a case which

has been decided by the Supreme Court, in *Devkinandan vs. the State of Bihar*, it has been decided by the Supreme Court that this question of pension or the right of pension is an inherent right of the pensioner; this is not a grace by the Government. And I think after the judgment of the Supreme Court, there was no option with the Government: but to bring forward the legislation and to recognise it. Now I may remind the hon. Minister that the Supreme Court has held in that case that this right of pension comes within the definition of Article 31 of the Constitution; and they have also mentioned that this right also comes within the definition of Article 19, sub-clause 1, clause 5 of the Constitution of India meaning thereby that this right has been recognised as a legal right, as a constitutional right and, therefore, anyone or the pensioner cannot say that he is at the mercy of the government; rather he can claim that right through the court. When the Supreme Court judgment is there, in view of the judgment of *Devkinandan vs. the State of Bihar*, as you know, there are so many wings to enact the law. The Supreme court has also got the power to enact the legislation; and any pronouncement, judicial pronouncement given by the Supreme Court also assumes the shape of a law, assumes the form of law and that law is as good as the law passed by Parliament. Therefore, in view of that judgment, it was obligatory upon the government to bring forward the legislation, to amend section 4, to amend sections 6, 9, 10 and 11 because sections 6 and 4 debar a pensioner to sue, to seek the relief in the legal court. Only with the permission of the Collector or the Deputy Commissioner or the person authorised by the government, the pensioner can only file his suit to redress his grievance in the court. Therefore, this legislation or this snag which is still existing in the present law, should have been removed by your amendment, because your intention is that you want to give relief to the pensioner. But when a pensioner cannot exercise his right by way of a judicial course or he cannot seek his redress of his grievance from the court, then that right does not become justiciable; you should make this

right justiciable. When the Supreme Court has recognised that it is a fundamental right, it is a right of the pensioner, then the legal conception is that every fundamental right can be enforced through the court of law. Therefore, this is the lacuna with the present law which is not in conformity with the judgment of the Supreme Court.

Whatever the rules have been framed by the Government of India from time to time, they are discriminatory; and that discrimination is to such an extent that between an employee, the Defence employee, who has retired on 31st January, 1979 and the person who has retired after that, there is a difference.

I and a Major-General who retired on 31st January, 1979, shall get the pension equal to the pension of the Major who retired after 1st January, 1980. So, in view of these discrepancies, you should think over it again and remove those discrepancies. These have been created since the very inception of the law of pension.

As a matter of fact, when this law was framed, the Britishers took it as if it was a law by way of grace. They did not make this law as a right given to the citizen. It is the right of the human being to get pension when he has served the country and the nation. As a matter of fact, this right should be recognised in the law.

Section 6 provides that even an order or decree obtained from the court cannot be executed with regard to the amount of pension, in respect of the liability of the Government to pay any such pension. Why do you not amend it? When one pensioner is at the stage of starving, he has got the verdict of the legal court in his favour but cannot execute that order and cannot have any source of subsistence through the aid of the court, then what is the use of that law? If the law is lame, helpless and cannot help the person in distress and is not in accordance with the needs of the society, it is obligatory upon the Government to amend that law.

[Shri Ram Singh Yadav]

Therefore, I will request the hon. Minister to take steps to amend sections 4, 6, 10, 11 and 12 as they are existing today.

There are other factors which are to be taken into consideration. Since there is no association of the pensioners, you do not link DA with their pension. You give DA to the employee who is serving the Government. The moment he retires from service, you do not recognise that he is also living in the same society in which the serving employees are living. Therefore, the right of dearness allowance should also be recognised and this should be linked with the pension.

I will give some suggestions which are very necessary. First of all, you should create some sort of a ratio in the pension. The Central Government should make a provision for payment of 50 per cent of the last emoluments drawn by an employee, as pension. This should be the ratio.

The pension laws are different in different States. When you are going to amend the law, your law should be a model for all the States. Therefore, it is very necessary that you should adhere to some criteria, a sound criteria according to which a citizen can live honourably in his retired life.

My second suggestion is that medical facilities or medical allowance is very necessary because in the old age a man suffers from one ailment or the other. As a young man he may not need any medical assistance. In the old age or at the age of retirement, he needs medical assistance. In all countries whether socialist or capitalist, social security scheme and other health schemes are prevailing. But in India there is no such scheme. Therefore, you have to make some sort of a provision for the retired employees and provide them medical facilities also.

MR. DEPUTY-SPEAKER, The present position is that the pensioners can register their names with the CGHS in all the States.

SHRI RAM SINGH YADAV: This will be correct in regard to the Central Government employees. But I am talking of the State Government employees also. It is now at the discretion of the State Governments. Some of them are giving and some are considering. Even after a long agitation, these facilities have not been provided in all the States. Your observation is very correct so far as the Central Government employees are concerned.

Then the ceiling on pension amount in some cases is fixed at Rs. 1000/- and in some other cases it is fixed at Rs. 1500/-. But it should be equal. As I have referred to earlier, some of the employees who had retired on 31st March 1979 will be entitled to a pension of Rs. 1000 as the maximum and those who have retired later on will be entitled to a ceiling of Rs. 1500. There must be a parity in the ceiling of pension.

The pensioner sometimes is disallowed or he is not given the payment of pension because the papers are not ready. Therefore, in such cases there should be a provision that if the pension amount is not paid within one month or two months or three months after retirement, then there should be an interest on that amount and the pensioner is entitled to have the interest. The interest may be determined by you; it may be 9 per cent or 10 per cent or 12 per cent according to the circumstances, but it should be obligatory on the Government to pay the interest. I have seen the pensioners. I had attended the State Pensioners' meeting held in the last three months and these are the genuine difficulties, that some of the pensioners for the last three or four years are not getting pensions. Sometimes they say that the Service Book is not available and sometimes they say that there is discontinuation of service and those papers are lying in the Bikaner State or the Jodhpur State. Like this excuses are made. Therefore, it is obligatory that he is entitled to interest at a particular rate.

I would also submit that as a matter of fact, the pensioner should not be compelled to go to the civil court because if he

chooses to go to the civil court, then he has to affix court fee and the poor fellow cannot afford to pay the court fee. Therefore, I suggest that there should be a tribunal or an authority so that it can deal with the cases of pensions and that authority can be given some time limit within which cases should be disposed of positively. Moreover, a proviso should be made that if there is any *bona fide* delay, there should be a case of provisional pension. If it takes more time, there should be some provision whereby provisional pension can be paid.

Sir, last but not the least, the Government should also set up an Advisory Committee of pensioners and that should consist of at least 11 persons—some of the pensioners, some persons of the Finance Department and some other persons who are quite eminent so far as economics or commerce is concerned. So, my submission is that the Committee should advise the Government from time to time and the Government should revise the rate of pension after every 5 years since 1980 because in 1980 we had given an assurance by way of election manifesto to the pensioners and after that we are bringing this legislation. It should be obligatory on the Government that after every 5 years the pension matter should be reviewed and that review should be in the interest of the pensioners.

With these suggestions, I thank you.

श्री राजेश कुमार सिंह (फिरोजाबाद) : मान्यवर, जो संशोधन सरकार द्वारा पेश किया गया है, वह एक अच्छा संशोधन है। इस के द्वारा सरकार ने जाहिर किया है कि वह उन लोगों को भी वाप कर रही है जिन्होंने सरकार की सेवा की है। यद्यपि जो रकम बचती है वह बहुत कम है, फिर भी सरकार ने ऐसी व्यवस्था की है कि वह नामिनी को बिना किसी कीटनाई के मिल सके। लेकिन इस संशोधन में यह तो ठीक है कि कर्मचारी नॉमिनेट करेगा, परन्तु किस को नॉमिनेट किया जाएगा, उस के मरने के बाद कौन उस का नामिनी होगा, इसका प्रावधान साफ शर्तों में होना चाहिए कि वह कौन व्यक्ति हो सकता है जिस को

नामजद किया जा सकता है। अब इस के साथ-साथ एक प्रश्न और उठता है। सर्व-सेशन सर्टीफिकेट लेने का बड़ा भगड़ा है और काफी दिनों तक वह चलता रहता है। हम ने यह देखा है कि अगर कोई मर गया और उस का जो वारिस है, उस को कोर्ट के और कचहरी के बहुत चक्कर लगाने पड़ते हैं और तब कहीं जा कर वह वारिस बनता है। उस में जो इतनी ज्यादा डिले होती है, उस के लिए सरकार को कोई रास्ता निकालना चाहिए, जिससे इस में ज्यादा देर न लगे। जिन लोगों ने एक लम्बे समय तक सरकार की सेवा की है और उस सेवा के बाद जो उन्हें कुछ मिलने वाला है भविष्य में और जिस से उन के भावी जीवन पर प्रभाव पड़ने वाला है, उस में डिले नहीं होनी चाहिए।

जैसा माननीय सदस्यों ने कहा, एक प्रश्न तो यह है कि कुछ लोग जो फिक्स्ड इंट हैं, उस के पहले ही रिटायर हो जाते हैं, तो उन के लिए जो पेंशन का प्रावधान है, उस में कुछ फर्क है और जो एक निश्चित तारीख के बाद रिटायर होते हैं, उन के लिए दूसरा प्रावधान है। ये बातें नहीं होनी चाहिए क्योंकि ऐसा देखने में आया है कि कुछ लोग निश्चित तारीख के बाद अपने को रिटायर कराने का प्रयास करते हैं, जिस से उन को कुछ भविष्य उप-नब्ध हो जाए। इन दोनों में जो फर्क है, वह समाप्त किया जाना चाहिए।

इस के अन्दर एक बात और है। यह लोकतांत्रिक का जमाना है और कहीं-कहीं स्ट्राइक भी हो जाती है। अब जिस ने सारे जीवन सरकार की सेवा की है, जब रिटायर होने का समय आया, एक दिन के लिए वह उस स्ट्राइक में शामिल हो गया और वह स्ट्राइक इल्लीगल है, तो इस का असर उस की पेंशन पर पड़ता है। तो मेरा कहना यह है कि जो यह क्लॉज 28 को सब-क्लॉज 1 है, इस में भी संशोधन होना चाहिए और पाटीसिपेशन इन स्ट्राइक जो है यदि वह लीगल स्ट्राइक है या इल्लीगल स्ट्राइक है, उस को भी साफ कर देना चाहिए। लीगल स्ट्राइक में भी अगर वह पाटीसिपेट करता है, तो वह विक्टिमिटाइज

[श्री राकेश कुमार सिंह]

हो जाता है। इस तरह की कोई बात नहीं होनी चाहिए और इस बिल के माध्यम से थोड़ा सा संशोधन किया जाए और कोई मॉडीफिकेशन लाया जाए। पेंशन देने का जो एक मोटिव है, सरकार का इरादा है और जिन्होंने यह कानून बनाया है, उन का इरादा भी यही है कि जो लोग ईमानदारी से देश की या सरकार की सेवा करते हैं, भविष्य में उन को कोई तकलीफ न हो, जब उन की बज्रगी का वक्त आएगा और जब वे रिटायर होंगे, तो उन्हें एक आश्वासन है कि एक निश्चित निधि उन्हें रिटायर होने के बाद प्राप्त होगी और उसे प्राप्त करने के बाद वे अपना जीवन गुना मकंगे और जिन्दा रह सकेंगे। अगर यही मोटिव है, तो उन कर्मचारियों के दिमाग में यह बात नहीं होनी चाहिए कि मेरे साथ एक डिस्क्रिमिनेशन होगा। अगर वह यह सोचता है कि उस के साथ कोई डिस्क्रिमिनेशन वाली बात होगी और ऐसी स्थिति पैदा होगी जिसमें उसे अपना भविष्य उज्ज्वल नहीं दिखाई देगा तो वह गलत तरीके से व्यवहार करता है जब वह सर्विस में रहता है। ऐसा वह इसलिए करता है क्योंकि वह सोचता है कि मेरे रिटायर होने के बाद एक बड़ी भयानक स्थिति उसके सामने आएगी। इसलिए इस चीज को साफ कर देना चाहिए जिस से वह भयंकर स्थिति उस के सामने न आए। अभी हमारे एक दोस्त ने कुछ महंगाई भत्ते की बात कही और यह एक बहुत जायज बात है और इस पर सरकार को विचार करना चाहिए। मान लीजिए, आज से दस साल पहले एक आदमी रिटायर हुआ था। उस वक्त आठ, घी, तेल के भाव क्या थे और आज क्या है। आज उन में जमीन आमामान का अन्तर है। अब जिस को 50 रुपये पेंशन मिलती है, वह जिस जमाने में कैसे जिन्दा रह सकता है। आप उस का जीवित तां रखना चाहते हैं। पेंशन के अन्दर जो मंशा निहित है, उस को अगर पूरा करना है, तो महंगाई भत्ते वाली बात पर सरकार को गंभीरता से विचार करना चाहिए। इस में कोई इस तरह से मॉडीफिकेशन लाया जाए जिस से निश्चित रूप से यह साफ हो जाए कि जैसे-

जैसे महंगाई बढ़ेगी, इतने पीरियड के बाद उस पर पुनर्विचार होगा और उसी अनुपात में महंगाई भत्ता दिया जाएगा। आप एक अनुपात बना दीजिए और जैसे-जैसे महंगाई बढ़े, उसी अनुपात में महंगाई भत्ता इतने वर्ष में दीजिए।

कुछ ट्रिब्यूनल और समिति बनीरह की भी बात कही गई है और यह कहा गया है कि उस के द्वारा कार्यवाही हो, वह भी एक अच्छी बात है। सही माइनें में समाजवादी सरकार का एक आश्वासन कर्मचारियों के लिए होता है कि जो कर्मचारी काम कर रहे हैं, उन का एक निश्चित अवधि के बाद पेंशन मिलेगी और जो समाजवादी सरकार होती है, वह उस आश्वासन में बंधी होती है।

मैंने एक बात और दिल के बारे में कही है। इस मामले में बड़ा हरिमंट लोगों का पेंशन लेने में होता है। आप एक निश्चित अवधि कर दीजिए कि इतने समय में उन का पेंशन मिल जाएगी और उस में उन का पेंशन मिल जानी चाहिए। मैं संसदन गवर्नमेंट एम्प्लाइज के बारे में तो बता नहीं पाऊंगा लेकिन मुझे मालूम है कि कनक्टरट में और कचहरियों में जहाँ में वहाँ के कर्मचारियों का पेंशन मिलती है, दिन भर नांग बड़े रहते हैं और एक तमाशा सा बना रहता है और उन बच्चों का इधर-उधर भगाया जाता है। इसलिए एक ऐसा नियम बना देना चाहिए कि इनके समय में उन का पेंशन मिल जाएगी और किसी की जिम्मेदारी यह बंधने की होनी चाहिए कि जिन में जितने पेंशनर हैं, उन को ठीक से, समय पर पेंशन मिल रही है या नहीं। उस के लिए किसी अधिकारी की नियुक्ति सुपरबीवन के लिए होनी चाहिए, जो कि इन लोगों के इन्स्ट्रुक्शंस को देख सके।

बस मुझे इतना ही निबंदन करना है।

श्री चन्द्रपाल प्रसादी (हाथरस) : माननीय उपाध्यक्ष महोदय, मैं इस पेंशन संशोधन विधेयक का समर्थन करने के लिए बड़ा हुआ हूँ। श्रीमान् हमारे देश में पेंशन पाने वाले लोगों की कई कैटेगरीज

है। हमारे जो सरकारी कर्मचारी रिटायर हो जाते हैं उनकी पेंशन की व्यवस्था के संबंध में हमारे बहुत से साथियों ने कानूनी विस्तार में विचार व्यक्त किए हैं।

मैं यहां पर यह कहना आवश्यक समझता हूँ कि मई 1981 में इसी सदन में माननीय गृह राज्य मंत्री श्री वंक्तसुब्बय्या साहब ने ऐसा आश्वासन दिया था कि सरकार शीघ्र ही ऐसा कानून बना रही है जिससे सेवा निवृत्त होने वाले कर्मचारियों को पेंशन, भविष्य निधि और ग्रेज्युटी आदि के भगतान करने में बहुत आसानी हाँ जाएगी। मैं समझता हूँ कि यह बिल इस दिशा में बहुत प्रभावी और कारगर सिद्ध होगा।

श्रीमन्, समय समय पर सेवा निवृत्त होने वाले सरकारी कर्मचारियों की पेंशन और अन्य सुविधाओं में हमारी सरकार वृद्धि करती रही है। यहां पर मैं विशेष तौर पर इस देश के स्वतंत्रता संग्राम के सेनानियों की पेंशन की तरफ ध्यान आकर्षित करना। आप अक्सर तरह से जानते हैं कि इस देश में यदि हमारे स्वतंत्रता सेनानी अपनी जान न्याँछावर न किए होते, आजादी की लड़ाई ने लड़े होते तो क्या आज यह पार्निवामेंट होती, क्या हम लोग यहां पर होते? जिस समय देश की आजादी की लड़ाई चल रही थी, उस समय जिन लोगों ने अपनी जानें कुर्बान की, अपनी जवानी को जेलों में गिताया, हर तरह की यातना और जूलम सहें, उस समय उनका यह नकद बिल्कूल नहीं था कि हिन्दुस्तान आजाद होगा और उनको पेंशन मिलेगी या कोई और पद मिलेगा। उस समय वे सिर्फ देश के प्रति वफादार थे, देश के लिए दीवाने थे, देश की स्वतंत्रता के लिए अपनी जान की बाजी लगा रहे थे। यह है उन स्वतंत्रता सेनानियों की कहानी।

आज शर्तें हैं: हमारे देश में स्वतंत्रता सेनानियों की संख्या दिन-प्रति-दिन कम होती चली जा रही है। यहां पर मैं यह कहना आवश्यक समझूंगा कि हिन्दुस्तान के आजाद होने के बाद हमारे देश के कर्णधारों ने यह ठीक ही समझा कि जिन लोगों ने अपनी जिन्दगीयाँ जेलों में बितायी है,

उन स्वतंत्रता सेनानियों को जो कि अपना जीवन कष्ट में व्यतीत कर रहे हैं, पेंशन देने की व्यवस्था की जाए और इस प्रकार उनको पेंशन देना शुरू कर दिया गया।

श्रीमन् जब मैं छोटा था तो मुझे याद है कि बहुत से स्वतंत्रता सेनानियों को 30 - 32 रुपए गहीना पेंशन मिलती थी। हमारी नेता श्रीमती इन्दिरा गांधी, जिनका कि मैं शुक्रगुजार हूँ, ने स्वतंत्रता सेनानियों का समय-समय पर सम्मान किया और उनकी पेंशन में वृद्धि की जिससे उनकी पेंशन तीन सौ, चार सौ और पांच सौ रुपये तक हाँ गईं। अब चूंकि स्वतंत्रता सेनानियों की संख्या कम हो गई है और दिन-प्रति-दिन बढ़ती महंगाई और आर्थिक कठिनाइयों को देखते हुए यह आवश्यक है कि उनकी पेंशनों में और वृद्धि की जाए।

श्रीमान जब स्वतंत्रता सेनानियों की बात आती है तो मैं सरकार की भूरि भूरि प्रशंसा किए बिना नहीं रह सकता। आज तीस करोड़ रुपए सालाना स्वतंत्रता सेनानियों को पेंशन के रूप में वितरित किए जा रहे हैं। कुछ ऐसे मामले भी सामने आए हैं जिनमें कुछ लोगों ने फर्जी प्रमाणपत्र प्राप्त कर पेंशन प्राप्त कर ली है। इस संबंध में मेरा सरकार से अनुरोध है कि इसका सर्वे कराए और जो जाली प्रमाणपत्र प्राप्त कर पेंशन पा रहे हैं उनकी पेंशन को बंद किया जाए। ऐसे लोग स्वतंत्रता सेनानियों के नाम पर कलंक हैं और उनके खिलाफ कार्यवाही होनी चाहिए। जो वास्तव में जेन्यून स्वतंत्रता सेनानी हैं उनको ही पेंशन मिलनी चाहिए। बहुत से ऐसे भी जेन्यून स्वतंत्रता सेनानी हैं जो किसी प्रकार से अपने जेल-जीवन का प्रमाणपत्र प्राप्त नहीं कर पाए हैं। उन लोगों की बहुत ही दयनीय अवस्था है, वे दयनीय जीवन व्यतीत कर रहे हैं। ऐसे लोगों के बारे में भी जांच करा कर पेंशन दी जानी चाहिए। जो सही मायनों में स्वतंत्रता सेनानी हैं, उन्हें तो पेंशन मिलनी ही चाहिए।

1977 में हमारी पार्टी हार गई थी और जनता सरकार उत्तर प्रदेश में बनी।

[श्री चन्द्र पाल शैलानी]

तब उत्तर प्रदेश में स्वतंत्रता सेनानियों की पेंशनें तक कम कर दी गईं। कम ही नहीं की गईं बल्कि बहुत से जो जैनूइन कोसस थे उनकी पेंशनें तक बन्द कर दी गईं। उनको तरह तरह से तब हरिास किया गया। यही नहीं। देश की महान नेता, महान स्वतंत्रता सेनानी श्रीमती इविरा गांधी 13 सितम्बर 1942 से लेकर 13 मई 1943 तक नैनी सेंट्रल जेल में रहीं और उसके प्रमाणपत्र भी पेंस किए गए लेकिन उत्तर प्रदेश की तत्कालीन जनता सरकार ने उनको ताम्रपत्र तक देने से इन्कार कर दिया। इसकी मैं भर्त्सना करता हूँ, निन्दा करता हूँ। एक व्यक्ति जिन्होंने देश के लिए अपना जीवन जेल में बिताया, केवल राजनीतिक द्वेष के कारण, बदला लेने की गर्ज से उसको ताम्रपत्र नहीं देना बहुत गलत है। यही नहीं। करीब साठे छः हजार ताम्रपत्रों को उत्तर प्रदेश की जनता सरकार ने नष्ट भी कर दिया और पांच हजार प्रमाणपत्रों को जला दिया और पांच हजार दिया और स्वतंत्रता सेनानियों का सम्मान नहीं किया। यह ऐसी बात है जिनकी तरफ सदन का ध्यान दिनाना बहुत आवश्यक है।

बहुत से राज्यों में वृद्धावस्था पेंशन का प्राविजन है, अपंगों और महिलाओं को भी पेंशन देने का प्राविजन है। कुछ दिन पहले दिल्ली प्रशासन ने बड़े बड़े साहित्यकारों, कलाकारों, आर्टिस्टों के लिए जो धन के अभाव में कष्टमय जीवन व्यतीत कर रहे हैं, पेंशन देने का प्राविजन किया था। कुछ को पेंशन मिल भी रही है। मैं समझता हूँ कि जो लोग गरीबी के सीमा के नीचे रह रहे हैं जिनके घरों में कांडे खमाने वाला नहीं है, जो बूढ़े हैं, अपंग हैं, महिलाएँ हैं, साहित्यकार हैं, अन्य कलाकार हैं, उनको भी जिन जिन राज्यों में पेंशन दी जा रही है, वह पेंशन उनको भारत सरकार की ओर से मिलनी चाहिए और इस संबंध में भारत सरकार को कानून बनाना चाहिए। उनको नाम मात्र के लिए ही पेंशन मिल रही है। आज के महंगाई के जमाने में चालीस, पचास या साठ रुपये महीना मिले तो उसमें

क्या गुजारा होता है। वृद्धावस्था ऐसी अवस्था होती है कि तरह तरह के रोग आदमी को ग्रस लेते हैं। अब इतनी कम पेंशन में रोटी कपड़ा जुटाए या इलाज कराए। इस पेंशन की मात्रा में वृद्धि क जानी चाहिए।

स्वतंत्रता सेनानियों की संख्या दिन-प्रति-दिन कम होती जा रही है। इस बास्तु जैसा मैंने कहा उनकी पेंशन की धरराशि में वृद्धि की जानी चाहिए। उनको और भी जो सहूलियतें दी जा सकती हैं दी जानी चाहिए। जब तक भारत आजाद रहेगा, जब तक हिन्दुस्तान कायम है, इन स्वतंत्रता सेनानियों की कर्बानियों को लोग भूल नहीं सकते हैं। इन्होंने नहूँ बहाया है, यातनाएँ सही हैं। इन सब को देश कभी भुला नहीं मकेगा। जो स्वतंत्रता सेनानी शेष बचे हैं उनको अधिक से अधिक सुविधाएँ दी जाएँ, उनकी पेंशन की राशि में वृद्धि की जाए, यही मेरा आप से निवेदन है।

MR. DEPUTY SPEAKER: He spoke so much about the freedom fighters. You are also interested. Follow on.

श्री रामावतार झास्त्री (पटना): बमन में स्वतंत्रता सेनानियों की बात तो मुझे कहनी चाहिए थी लेकिन मैं नहीं कहूँगा।

इस पेंशन संशोधन विधेयक का मैं समर्थन करता हूँ। लेकिन इतना ही पेंशन अधिनियम में संशोधन करना पर्याप्त नहीं है। पेंशन अधिनियम 1971 में बड़े पैमाने पर संशोधन करने की आवश्यकता को मैं महसूस करता हूँ जिसकी तरफ हमारे कई साधियों ने सरकार का ध्यान दिनाया। अभी सिर्फ इतना ही है कि अगर पेंशनयाफता व्यक्ति को मृत्यु हो जाती है तो वह नुमाइन्दा किमी का कर दे ताकि उसकी जो पेंशन की राशि है या और मिलने वाली राशि है उसका भुगतान उस नाशिन की को मिल जाय। इतना ही इन्होंने रखा है। तो अच्छी बात है। अभी तक ऐसा नहीं था। वह सम्पन्न मटिफिकेट के बच्कर में काफी परेशान रहता था। और जितनी पेंशन मिलती थी उगसे कई घना उस पेंशन पाने वाले को खर्च करना पड़ता था

और परेशानी बलव थी। तां उससे मुक्ति मिल गई। लेकिन पूरे पेंशन कानून में परिवर्तन करना चाहिये ताकि बाज की जा सामाजिक और वार्षिक स्थिति है उसके अनुरूप पेंशनधारियों को, जिन्होंने अपनी जवानी के अच्छे दिनों की सरकारी सेवाओं, बानी जनता की सेवाओं में व्यतीत कर दिया उनके साथ और ज्यादा सहृदयता के साथ व्यवहार किया जाना चाहिए और उनकी पेंशन की राशि में बढ़ोतरी तां निश्चित ही की जानी चाहिये। मैं यादव जी का समर्थन करता हूँ। अगर किसी का 1,000 रु० तनखाह मिलती है तो कम से कम बाकी पेंशन उसको जरूर मिले। इसी तरह रेलवे के डां रिटायर्ड कर्मचारी हैं, पी० ए० टी० के कर्मचारी हैं वह बराबर हमारे पास आपन भेजते रहते हैं जिसकी शर्त समर मंजूरी ने की। मेरे पास मद्रास के पेंशन हांडलर्स असोसियेशन, कलकत्ता और पटना में दानापुर रेलवे हांडलर्स के लोगों से, इस्टर्न रेलवे पेंशनर्स असोसियेशन की ओर से आपन बातें रहते हैं जिसके जरिये वह कहते हैं कि पेंशनर्स की तरफ सरकार का ठीक से ध्यान नहीं जाता। कुछ करना है इसलिए कर दिया जाता है। इसलिए उनकी पेंशन में बढ़ोतरी की जाय, साथ साथ उनका महंगाई भत्ता जरूर देना चाहिये और बढ़ापे में इलाज की व्यवस्था की जानी चाहिये और उनके रहने की व्यवस्था की जानी चाहिये, शानी मकान भत्ता भी मिलना चाहिये। अगर यह तीन बातें कर दें तो उनकी हालत में सुधार हो सकता है। और किसी भी प्रकार का भेदभाव नहीं होना चाहिये चाहे किसी ने 1979 के पहले या बाद में अवकाश ग्रहण किया हो, उसमें कोई भेद नहीं करना चाहिए। कोई जस्टीफिकेशन नहीं है डिस्क्रिमिनेशन का। अगर कोई जस्टीफिकेशन है तो बताइये। हम लोग जब वित्त मंत्री को उन आपनों को भेजते हैं तो वह कहते हैं कि पे कमीशन ने यह कहा है। तो पे कमीशन कोई लक्ष्मण रोखा तो नहीं है कि उसके बाधे हम नहीं जा सकते। उपाध्यक्ष जी, आप लक्ष्मण जी हैं आप बताइये क्या पे कमीशन की सिफारिश के आगे जाना गुनाह होगा? लेकिन यह बहाना बना कर के पेंशनर्स को तंग किया जाता है। इसलिये

कोई भेदभाव पेंशनर्स में नहीं रखना चाहिये।

माननीय राजेश जी ने ठीक ही कहा कि किसी कर्मचारी ने हड़ताल कर दी या रजिगनेशन दे दिया किसी वजह से तो वह कन्डान नहीं होता है पेंशन जोड़ने में। उसको भी कन्डान करना चाहिये क्योंकि हड़ताल करना संवैधानिक अधिकार है। उसके लिये दंडित नहीं किया जाना चाहिये और तरह तरह के दंड दंतें हैं, लेकिन पेंशन में कोई फर्क नहीं पड़ना चाहिए। और पेंशन एक्ट को लिबरलाइज कीजिये। इसको जितना ज्यादा लिबरलाइज कर सकें, उतना ठीक होगा। यह ठीक कहा गया है कि पेंशन मिलने में 3, 3 और 6, 6 महीने और कभी-कभी तां एक साल बीत जाता है, पेंशनर दौड़ते दौड़ते तबाह हो जाता है। फौरन पेंशन मिलने की व्यवस्था होनी चाहिये। कर्मचारी के रिटायर होने पर महीने, दो महीने में पेंशन की राशि उसे मिल जानी चाहिये।

अभी आपने संसद-सदस्यों के लिये नामिनी के फार्म भेजे हैं, वही बात आप इनके लिये भी कर रहे हैं।

श्री मूलचन्द डभा : आपने किस को नामिनी किया है ?

श्री रामावतार झास्त्री : मेरी पत्नी को और उसके बाद मेरी बंदी को। मेरा परिवार तो सबसे छोटा है, इससे आदर्श परिवार हो नहीं सकता। आपको तो पता नहीं कितने हैं, मेरा परिवार तो तीन का है, चौथे का नहीं।

एक माननीय सदस्य : एक ताम्रपत्र और मिलना चाहिए।

श्री रामावतार झास्त्री : ताम्रपत्र भी मिलना चाहिये, पेंशन भी मिलनी चाहिये। फौमिनी पेंशन की बात मैं बता दूँ स्वतंत्रता सेनानियों को फौमिनी पेंशन देने में बड़ी आसानी है। फर्ज कीजिए मैं स्वतंत्रता सेनानी हूँ, मेरी मृत्यु हो गई, तो मेरी मृत्यु का सिर्फ डेथ सर्टिफिकेट और पत्नी का एफिडेविट, यही दो चीजें देने होंगी। यह देने के बाद ग्रहिलाओं को पेंशन मिल जाती है। यह स्वतंत्रता सेनानी पेंशन

[श्री रामावतार शास्त्री]

नियमों में लिखा हुआ है। यह सही है और ऐसा ही होना चाहिए। एफडीबिट इसलिए चाहिए कि नीगल पत्नी है या नहीं।

यह मैं अनुभव की बात बता रहा हूँ, इसमें कहीं भी गोलमाल नहीं हो रहा है और सामकर स्वतंत्रता सेनानियों में नहीं हो रहा है। कहीं कहीं काई-काई स्वतंत्रता सेनानियों की 3 वीवियां तैयार हो जाती हैं, वहाँ दिक्कत हो जाती है। अफसोस और शर्म की बात यह है कि काई-काई अपनी लड़की का भी शेवी बना लेता है। एमो शांत भी हुई है और ये वही नांग है, जो सचमुच में स्वतंत्रता सेनानी नहीं है, जानी नांग है। स्वतंत्रता सेनानी इस तरह का कर्म और गलत बात नहीं कर सकते। इसलिए ज्यादा से ज्यादा इन्हें सही नियत दीर्घायें और सरकार का पेंशन को घटावों में निकालकर महानभूतिपूर्वक तमाम भूतपूर्व सरकारों के कर्मचारियों के लिए एक माडल कानून जरूर बनाना चाहिए।

13.53 hrs.

(SHRI CHINTAMANI PANIGRAHI in the Chair.)

एक आदर्श कानून देने ताकि उम के अन्तर्गत राज्य सरकार भी कानून बना सके। मंत्रा इस विधेयक का समर्थन करते हुए यही निवेदन है कि इसको ज्यादा से ज्यादा निबरनाइज कर के अधिक से अधिक महीनयत दीर्घायें। पेंशनमें में किसी भी प्रकार का भेदभाव करना, उनमें फूट पैदा करना, एक दूसरे के प्रति ईर्ष्या का भाव भरना, यह जनतांत्रिक व्यवस्था, उसके स्वास्थ्य और उमकी अक्छाई के लिये कदापि उचित नहीं कहा जा सकता। मंहगाई मंत्र के लिये यगबर है, बाजार मंत्र के लिये एक ममान है, आवश्यकता मंत्र के लिए है, इसलिये उनकी न्यूनतम आवश्यकताएँ पूरी हो सके, इसके लिये आपको पेंशन की व्यवस्था करनी होगी।

श्री शंभूजी जी अब जाने गये हैं, उन्होंने एक फिगर यहाँ रखी, मैं उसमें

दुरुस्त कर दूँ। उन्होंने इस बिल से अलग जाकर स्वतंत्रता सेनानियों के बारे में बात कही, जो मुझे कहनी चाहिये थी। फरार स्वतंत्रता सेनानी याचना एक बन रही है जिसमें 1-8-80 से 31-4-82 तक कई लाख दरखास्तों आ गई हैं, मुश्किल से उममें हजार, दस हजार दरखास्त सही होनी। ज्यादातर जानी है। उनकी ठीक से जांच-पड़ताल करने की व्यवस्था सरकार को करनी चाहिये। जहाँ तक छः महीने तक जेल में रहने वाले स्वतंत्रता-सेनानियों का सम्बंध है, उन्हें 1979-80 में 23 करोड़ रुपये, 1980-81 में 32 करोड़ रुपये और 1981-82 में 33 करोड़ रुपये की राशि मिलनी। उनमें भी कुछ गलत नांग है, लेकिन ज्यादातर नांग सही है। यह जानकारी श्री विजय कुमार यादव को प्रश्न के उत्तर में 21 अप्रैल, 1982 को दी गई है।

जनता पार्टी के कुछ सदस्य यहाँ पर मौजूद हैं। शायद जनता पार्टी ने स्वतंत्रता-सेनानियों की पेंशन का बन्द करने का बीड़ा उठा लिया था। उनका नारा था कि ये पेंशन बन्द करे। गलत नांगों के लिए बन्द करे, वह तो ठीक है और मैं उम नारा का समर्थन करता हूँ--आज भी करता हूँ और उस समय भी करता था। लेकिन उम दक्त मही नांगों की पेंशन भी बन्द कर दी गई। आज जनता पार्टी के नांग विरोधी दल में आ गए हैं। आज वे कहते हैं कि पेंशन मिलनी चाहिए। दल का मिद्धान्त एक होना चाहिए। उस समय उनकी नीति गलत थी। स्वतंत्रता-सेनानियों को पेंशन देनी चाहिए और गलत नांगों का पता लगाना चाहिए। लेकिन सारे नांग गलत हैं, यह कह कर सब की पेंशन को समाप्त कर दिया जाए, यह किसी सरकार के लिए उचित नहीं है।

मैं इस समझौते का स्वागत करता हूँ, लेकिन सरकार का सरकारी रिटायर्ड कर्मचारियों पर ज्यादा से ज्यादा ध्यान देना चाहिए। यह नहीं होना चाहिए कि केवल स्वतंत्रता-सेनानियों की तरफ उमका ध्यान जाए, क्योंकि उन्होंने आजादी के लिए कुर्बानियाँ की थीं। जिन नांगों ने सरकारी

नाकरी करने में पूरी जिन्दगी बिता दी, जिनमें हमारे सदन के अधिकारी और कर्मचारी भी हैं, जो रोज रिटायर हो रहे हैं, सरकार को उनकी तरफ भी ध्यान देना चाहिए। सरकार को इस बारे में एक बहुत बड़िया कानून बनाना चाहिए, ताकि वे लोग महसूस करें कि हम सबसूच एक जनतांत्रिक व्यवस्था में रह रहे हैं और हमारी समस्याओं की तरफ सरकार का ध्यान है।

श्री दत्तचन्द्र डागा (पानी) : सभापति महोदय, फंडरेशन आफ पेंशनर्स एसोसियेशन, मद्रास के जर्नल "पेंशनर्स एडवोकेट" में लिखा है :—

"We are yet to receive justice. The plaintive cry of the frail pensioners, will it be heard in the citadel of the Parliament?"

शायरी श्री ने बातें कही हैं, वे उन्हें कहने कहने थक जाएंगे, और शायद थक भी गए हैं। श्री परानंकर ने भी इस बारे में बहुत सी बातें कही हैं। मैं समझता हूँ कि 112 वर्ष पुराने इस एक्ट को बतम कर देना चाहिए, जना देना चाहिए। यह एक्ट कोर्टों में टिक नहीं सकता, क्योंकि इसके प्रावधान संविधान के प्रतिद्वन्द्व हैं। सरकार इस लक्ष्य पर क्या खे रही है? आर्टिकल 13 में कहा गया है -

Article 13 of the Constitution:

"All laws in force in the territory of India, immediately before the commencement of the Constitution, in so far as they are inconsistent with the provisions of this Part shall, to the extent of such inconsistency, be void."

सरकार बिस एक्ट को चला रही है, उसके प्रतापिक कोर्टों बाहर तो दे सकता है, लेकिन उसे एनफोर्स नहीं किया जा सकता, वह कॉम्प्लेक्स ले सकता है, लेकिन डिफ्री नहीं दे सकता। इस एक्ट के खिलाफ कोई कोर्टों में नहीं जा सकता, हानाकि आर्टिकल 14 कहता है :-

Article 14 of the Constitution:

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India."

समझ में नहीं आता कि गवर्नमेंट कुछ सोचती भी है या नहीं। आज वह 112 साल पुराने एक्ट में एक लाइन को एमेंड करने के लिए आई है।

14.00 hrs.

वह एमेंड करने के दाव हम चार, पांच या तीन घंटों डिस्कशन करते हैं। डिस्कशन के बाद होता है? इसी सदन में डिस्कशन हुआ और जैसा आप ने किया था, प्राइम मिनिस्टर ने एश्योरेंस दिया जिस में उस समय जो डिस्कशन हुआ था गाडगिन साहय ने जो प्राइवेट मेंबर्स दिन पेश किया था उस के सम्बन्ध में कहा कि:-

"Mr. Suraj Bhan has raised the point of commuting pension. He has said that a person who lives longer is at a loss under the present scheme. Restoration of a part of the pension commuted after a specified time is one of the points which the Prime Minister has suggested. Government is actively considering that aspect of the matter."

यह कब होगा? 13 महीने तो हो गए। किसी चीज का कंसिडरेशन कितने दिन तक करते हैं? 13 महीने के बाद भी कोई कॉम्प्लेक्स नहीं हुआ तो कभी-कभी हम लोग सोचते हैं कि हम लोग जो इतनी कसरत करते हैं और इतना जो गला फाड़ते हैं, ऊंची आवाज में बोलते हैं इस सारे का कोई अमर भी होता है गवर्नमेंट पर या नहीं या कभी-कभी संक्रेटोरिएट भी कुछ सोचता है या नहीं? एक क्लस मीकिंग को भी पावर दे दो। मैं उस कमेटी का, मबार्डिनेट लीजिनेशन कमेटी का चेयरमैन हूँ, मैं समझता हूँ कि यह उन्होंने दूसरा गुनाह किया। 1955 में उस ने लिखा था कि आप फौरन से फौरन इस को अपने एक्ट में इन्कल्ड कर दीजिए और आप अब यह कर रहे हैं 30 साल के बाद या पचास साल के बाद।

[श्री मूलचन्द्र डागा]

कमेट्री वान सर्वाइजमेंट लेंजिस्लेशन जो रोक-मॅड करती है उस की रोकमॅडेशन का कोई लाभ नहीं। कानून बनाना तो बलग रहा, जो कमेट्री रोकमॅड करती है वह भी आप नहीं करते हैं। प्राइम मिनिस्टर ने कहा, उज्ज्वलन दिया कि इन की हालत पर सोचना चाहिए और इतने साल के बाद अब आप कह रहे हैं कि एक्टिव कॉन्सिडरेशन में है। तो यह क्यों आप सब्र बाग दिख रहे हैं? बाखिर मिनिस्टर बोलते हैं तो यह सोचने के बाद बोलते हैं कि क्या बोल रहे हैं? मेरा यह कहना है कि इस एक्ट को ले जा कर कहीं खत्म कर दीजिए वा इस को पानी में डाल दीजिए। यह कानून के खिलाफ है, संविधान के खिलाफ है।

एक माननीय सदस्य : एक्ट भी कानून के खिलाफ होता है ?

श्री मूलचन्द्र डागा : आप जरा इसे पढ़ कर तो दीजिए।

दूसरी बात मैं यह कह रहा था कि पेंशनर्स की जो आज हालत है और जो आज महंगाई बढ़ रही है उस महंगाई की हालत में वह उस से अपना गुजारा कर सकते हैं या नहीं? उन को जिन्दा रहना है या केबन घास फूस की तरह वह जीते रहें, यह आप चाहते हैं? आज वह कैसे अपना निर्वाह इस से कर सकते हैं? यह छोट्टी सी बात बार-बार कही जाती है, इस सदन में डिस्कशन हुआ चुका है। आप ने एक अमॅडमेंट किया और अमॅडमेंट के अंदर भी रूल बनाने की बात कह दी। अब यह रूल क्या बन जायगा? यह अमॅडमेंट तो हटा गया और पावर डेलीमेंट कर दी। मैं कहता हूँ कि जब आप एक्ट बनाए उस के साथ ही रूल बन जाने चाहिए। मालूम तो हों कि आप कैसे इम्प्लीमेंट करेंगे? यह कई बार इस सदन में चर्चा हो चुकी है कि मेहरबानी कर ऊँ एक्ट के साथ ही उस के रूल बन जाने चाहिए ताकि मालूम हो जाए कि सरकार की नीति, उस

की इच्छा क्या है। इन रूलस को बनते हुए 6 महीने लगेगे और एक साल में यह लागू होगा वा भगवान जाने कब लागू होगा। छोट्टा सा एक्ट और उस में आप लिखते हैं कि इट विल बी डेलीमेंटेड। सरकार ने यह काम इस के अंदर किया है। इसलिए आप एम्पॉरंस में तो ऐसा करें कि हम इस एक्ट को खत्म कर देंगे और नया एक्ट उस की जगह लाएँ जो पेंशनर्स के हित में हो। बाकी जो लोगों ने कह दिया उस का मैं रिपीट नहीं करना चाहता।

श्री एडवोकेट जनरल (बाबला) : माननीय सभापति जी, पेंशन से सरकार रखने वाला यह जो बिल है इसका क्षेत्र बहुत ही विकसित होना चाहिए। पेंशन, प्राइवेट फंड, रिटायरमेंट के बाद कर्मचारियों के लिए आवास की सुविधा, मेडिकल फौल्लोअप तथा उनके बच्चों के लिए कोई संजमार वा नौकरी - इन सारी चीजों को लेकर एक ही एक्ट बनाया जाना चाहिए क्योंकि अभी बलम बलम एक्ट्स बन रहे हैं उन से बड़ी दिक्कत होती है, उनका इम्प्लीमेंटेशन करने में और रिनीफ होने में।

जहां तक रिटायरमेंट की बात है, मैं हमेशा ही इस बात का हामी रहा हूँ कि देश में चूकि बेरोजगारी है इसलिए पुराने लोगों को जन्दी जाना चाहिए और नये लोगों को बचकर मिलने चाहिए। बहुत पर अगर रिटायरमेंट की एज 52 वा 53 साल कर दी जाए तो बहुत अच्छा रहेगा, बेरोजगार पीढी को कुछ काम मिल सकेगा। लेकिन रिटायर होने वाले कर्मचारी अभी इस बात को स्वीकार करने जबकि उनके पेंशन तथा अन्य सुविधाएं सुविधाजनक हो जायेगी। पेंशन ले लेने के बाद भी उनमें यह बहुसास नहीं जाना चाहिए कि वे काम से बचने हो रहे हैं वा काम करने के ताबक नहीं रह गए हैं। बाद में भी यदि वे कोई रोज-बार करना चाहते हैं वा कोई छोटा फरर-खाना खोलना चाहते हैं वा कोई बरन्तु धंधा चलाना चाहते हैं तो उसके लिए विशेष व्यवस्था की जानी चाहिए।

रिटायर होने के बाद पेंशन लेने के लिए जो उन्हें हर महीने भगना पड़ता है इसके भी बन्द किया जाना चाहिए। यदि उनके घर घर ही हर महीने बैंक चला जाए या मनी-बाडर पहुंच जाए और इस प्रकार उनकी पेंशन के भुगतान की व्यवस्था हो जाए तो बहुत अच्छा रहेगा। इसके लिए आपका मांजूदा प्रक्रिया और प्रोसीजर का बदलना होगा। आज का प्रोसीजर बड़ा कष्टदायक है।

इसके बलावा आज रिटायर होने के बाद, जैसा कि शास्त्री जी तथा अन्य सदस्यों ने बताया है, उनका बहुत परेशानी होती है, कई महीने तक वे भगते हैं, कई बार तो साल भी लग जाता है, फिर भी उनकी पेंशन तय नहीं हो पाती है। आज भी हजारों मामलों ऐसे पड़े हैं जो निपट नहीं पाए हैं। इन मामलों का निपटारा तुरन्त किया जाना चाहिए।

इसके साथ-साथ पेंशन में जितनी अधिक सुविधा देने उतनी ही कमी भ्रष्टाचार में आयेगी। जब किसी कर्मचारी को अपना भविष्य बंधकारमय दिखाई देता है और वह सोचता है कि उसका घर कैसे चलेंगा तब भ्रष्टाचार भी बढ़ता है। यदि पेंशन के द्वारा उसे उचित मात्रा में धन उपलब्ध होने की सुविधा रहेगी तो भ्रष्टाचार में भी कमी आएगी और उसमें एक विश्वास भी जायेगा।

बन्त में मेरा कामसे यही अनुरोध है कि बाप पेंशन के मामले को सरल से सरल बना दीजिए ताकि कोई दिक्कत सामने न आए। साथ ही यदि कोई कर्मचारी अपने सर्विस काल में बहुत अच्छा काम करे तो उसे कुछ पुरस्कार देने की व्यवस्था भी होनी चाहिए। सर्विस करने के बाद पेंशन पाने का अधिकार तो उसका है ही लेकिन यदि किसी ने बहुत अच्छा काम किया है, उसके कंडिक्ट बहुत अच्छा रहा है तो उसके कुछ पुरस्कार देने की व्यवस्था भी होनी चाहिए। इन सबको के साथ ही मैं इस बिल का समर्थन करता हूँ और मंत्री जी से अनुरोध करता हूँ कि वे एक व्यापक बिल इस सम्बन्ध में यहाँ पर लायें ताकि पेंशनर्स को सुविधा मिल सके।

SHRI N. K. SHEJWALKAR (Gwalior):
Thank you for giving me some time.

Actually I want to bring out a few points in this connection. As already expressed by quite a few hon. Members, the scope of the Bill is very limited and it is just for the nomination of the person who will be entitled to get the amount. Here I would suggest to the hon. Members to consider one aspect. There is a little difference between nomination and assignment. Just I was discussing this matter with my learned friend. In a case before a High Court—it has not yet been decided—a point has been raised that there is a difference between assignment and nomination. But, if nomination is made, then no doubt this amount can be withdrawn by that particular person but one does not get any right to that amount and real claimant can always sue for getting it. From this point of view, this aspect may be examined.

Quite a few points have been raised and I do support most of them. Of course, I support very much that it is high time that a full-fledged Pension Act, after considering various points raised here, is brought before the House. This Pension Act is the act of 1871 111 years have passed in between. Mr. Daga raised a few points. Under the Constitution, the poor pensioner cannot go to the High Court to fight out his case or even to the Supreme Court to enforce his rights under Art. 30 of the Constitution of India. It is true that this is a very old act and it has to be re-considered. There are several points that have been raised which, according to me, are not very much connected with this Act. For example, somebody raised a point in regard to the pension to freedom fighters and all that. I do not say anything about it. I remember—I come from Gwalior State, the old erstwhile princely State—that, in Gwalior there was a law under which, if a person or an employee retires, his retirement order will be given to him later on, the first thing is that his pension payment order will be handed over to him.

[Shri N. K. Shejwalkar]

Sir, I am submitting an important thing. The minister is not interested in hearing me.

What I was telling was that in Gwalior, if any person retired, his retirement order was given later but, at the same time, the pension payment order was given to him immediately. In many cases, I know that for preparing the pension payment order, there are lots of difficulties in calculation of the pension payment, what are the dues and all that. I remember about the case of a person who died after retirement. After 10 years of death his leave was sanctioned and it was published in the Gazette. Thereafter, I do not know what happened to his pension and who claimed his pension and who got it. So, the first thing that should be done is that on the date of retirement—there was also a suggestion that interest should be paid to him but I am not in favour of that; by paying interest for non-payment, or interim pension will not help—if the proper purpose is to be served, the pension payment order should be delivered on the date of his retirement. Secondly, what is the purpose of pension. It is, after all a kind of social security for the retired person after serving so long. His family should not be thrown on the street. I cannot understand why there should be such a discrimination as between different cadres. For an employee of the higher cadre if you fix a ceiling I can understand it. He had been living in a different atmosphere and he had that status. Why not fix up the minimum pension to these psons, lower grade Class IV and Class III people, the karamcharis who did not get this at the time when they were in actual service.

It is not enough if you pay 1/3 or 2/3rd to him. For the Class IV and Class III employees minimum pension may be fixed and that should be such as would suffice for them to live. After all this is a matter of social security. Rs. 30 crores are being spent by Government on that. It does not matter for them to spend Rs. 10 more crores. So, the minimum pension to Class IV employees should be fixed. I shall give a few more points and then I shall wind up.

Secondly, for inflation, you must take some provisions, some formula should be evolved and that formula should be part of the law so that every time the pensioners need not go and approach the Government for increase in their pension, according to rise in the cost of index number of something like that. There should be some formula worked out so that automatically the pensioners get the increased pension and are able to meet the rise in prices of the essential commodities due to inflation.

Sir, on 30th April, 1981, that is, last year, when this Bill was under discussion now one full year has elapsed—a lot of promises had been given by the hon. Minister. There was the removal of Section 4 and other things. I would again draw the attention of the Government to consider those promises which they had given last year and execute them. Thank you.

श्री रतेश्वर प्रसाद वर्मा (कांडरमा) :
सभा पति महोदय, मैं आप को धन्यवाद देना चाहता हूँ कि आप ने मुझे इस पर बोलने का समय दिया है।

पेंशन अधिनियम, 1871 का है और आज 111 वर्षों के बाद फिर 1982 में यह आया है और इस में इन्होंने एक बहुत महत्वपूर्ण व्यवधान, जो कर्मचारियों के पेंशन लेने में उपस्थित होता था, को समाप्त किया है और यह बहुत ही सराहनीय कार्य है लेकिन पेंशन प्राप्त करने में कड़ें और भी कठिनाइयाँ हैं और पेंशन की मात्रा और जो दूसरी समस्याएँ हैं पेंशनभागियों की, उन पर सरकार ने अभी विचार नहीं किया है। इस विधेयक में जो पेंशन में सम्बन्धित आनुषंगिक बहुत सी आवश्यकताएँ हैं, उन पर भी विचार करना चाहिए क्योंकि यह अधिनियम उस समय बना था जब यहाँ पर अंबेडकर लोग थे और उस समय आवश्यक बस्तुओं के मूल्य इतने नहीं बढ़ रहे थे वित्तों आज बस्तुओं के मूल्य बहुत तेजी से बढ़ रहे हैं। गुंसी परिस्थिति में कर्मचारियों के जीने के लिए, उन के परिवार की सुरक्षा के लिए तथा उन्हें आवास तथा मेडिकल फेसीलिटीज देने के लिए जो प्रावधान सरकार को करने चाहिए थे, वे इस

में नहीं हुए हैं। पेंशनर्स एग्रीसियेन्स आफ इन्डिया चारों तरफ से सारे सांसदों और सारे विधायकों को बराबर ज्ञापन भजती रही है और उन को अपनी जो समस्याएँ हैं, उनके बारे में सभी विधान बनाने वाले लोगों का ध्यान आकर्षित करती रही है। इस संदर्भ में सरकार ने एक वर्ष पहले, जैसा कि मित्रों ने कहा है, आश्वासन उन लोगों को दिया था। यह एक अच्छी बात है कि मकसूद मर्टीफिकेट लेने के लिए कर्मचारियों को जो बहुत सी कठिनाइयों का सामना करना पड़ना था और बड़े बड़े न्यायानयों के दरवाजे बटखटाने पड़ते थे, जिसमें उनका काफी पैसा खर्च होता था, उन कठिनाइयों को दूर किया है लेकिन साथ ही साथ मैं यह कहना चाहूँगा कि परिवार की मीमांसा के बारे में जो सरकार का कहना है "हम दाँ और हमारे दाँ", उस के अनुसार पेंशन के लिए जो नामजदगी लोगों की होती है, उसके लिए भी कम से कम दाँ लोगों का नाम रखना चाहिए और पहले के सरन के बाद दूसरे को उत्तराधिकारी का हक जाना चाहिए। इसलिए दाँ नामिनी को जो मांग है, उसका मान लेना चाहिए और इसमें कोई ऐसी विशेष बात नहीं है, जिसमें इसका न माना जा सके।

नांक प्रशामन संस्थान ने यह कहा है कि बढ़ते हुए मूल्यों के अनुसार, जिस तरह से कर्मचारियों का आप महमाई भत्ता देते हैं, उसी तरह से पेंशनर्स के लिए भी कुछ ऐसी व्यवस्था करनी चाहिए, जिसमें उन का जीवन अच्छी तरह से चल सके क्योंकि ये वही कर्मचारी हैं जो आज कराँडों की संस्था में सारे देश का प्रशामन चलाते हैं। चाहे चाहे वर्ग का कर्मचारी हो या मजिब स्तर का अधिकारी हो, जो आज इस व्यवस्था को बहा पर चालू रखे हैं, कल वे सदा मुक्त होंगे, तो उन्हें भी इन परिस्थितियों से गुजरना पड़ेगा। ऐसी हानत भे आज जो मूल्य बढ़ते हैं और उन का जो असर होता है, उस को तलनात्मक दृष्टिकोण से अगर देखा जाए, तो पेंशन बहुत कम मिलती है। इस दिशा में मंत्री जी ने कोई प्रावधान नहीं किया है।

यहूँ से हमारे मित्रों ने भी इस की मांग की है और पेंशनर्भोगियों की तरफ से मंत्रियों

और सांसदों के पास बहुत से ज्ञापन भी आ रहे हैं, इस पर भी सरकार को विचार करना चाहिए और उरका प्रावधान करना चाहिए।

बहुत से मित्रों ने स्वतंत्रता सेनानियों की बात की। उन्हें भी पेंशन मिल रही है। लेकिन बहुत से ऐसे लोग हैं जो राजनीतिक कारणों में अनुचित लाभ उठा रहे हैं। वे लोग ऐसे ही मर्टीफिकेट प्राप्त करते हैं और फिर उनके आधार पर पेंशन प्राप्त कर रहे हैं। इसमें सरकार का अनानुश्यक खर्च बढ़ रहा है। मैं यह मानता हूँ कि जिनका पूर्ण अधिकार है, उनको तो पेंशन मिलनी चाहिए लेकिन ऐसे लोगों को नहीं मिलनी चाहिए।

हमारे सरकारी कर्मचारी जो वैधानिक अधिकार मांगते हैं उनका वे अधिकार मांगना उचित है। इसी तरह से जो स्वतंत्रता सेनानी पेंशन पाने से वंचित रह गए हैं उनको पेंशन देने के बारे में दाँ मत नहीं है।

मैं यह भी कहना चाहूँगा कि पेंशन पाने में भी लोगों को बहुत दूर लग जाती है। छोटों लोगों की बात तो अलग है, एक वेंफेअर कमिश्नर तराबर दाँ साल तक लड़ते रहे, तीसरे वर्ष में जाकर उनको पेंशन मिल सकी। इसलिए पेंशन कानूनों को सरन बनाया जाना चाहिए जिसमें कि पेंशन पाने वालों को पेंशन प्राप्त करने में देरी न हो। इसका भी इसमें प्रावधान होना चाहिए।

SHRI T. R. SHAMANNA (Bangalore South): Mr Chairman, Sir, Some hon. friends have complimented the Government, but I am sorry, it would be difficult for me to give full compliments to the Government, because only a small portion of the benefits due to the pensioners has been taken care of. Something bigger, legitimately due to him, has not been given.

There is one drawback in this Bill: this Bill deals only with the relief that is given to the family members, but a

(Shri T. R. Shamanna)

pensioner, who is hungry and is driven to difficulties in these hard days, has not been given the full benefits; it is all the more necessary particularly for those who retired long back. My grand father was a pensioner and he retired as Revenue Inspector. He took pension for 35 years, and the amount that he was getting as pension was Rs 10/- only. Even then it was easy for him to live at that time, because for one rupee you could get ten kgs. of rice, or 12 kgs. of wheat. But now, nearly the prices have gone up twenty times; the value of the rupee has fallen tremendously as compared to that time. Something will have to be done substantially to give relief to those pensioners who retired particularly long ago. Of course, the amount of the pension has been enhanced now, but that is not enough.

Yesterday, when the Bill was introduced, the hon. Minister mentioned that the system of nominations etc. was not perfect, and in order to facilitate matters, and to bring clarity, the proposed amendment has been brought forward. However, I find that this is not sufficient, and hence I have given notice of two amendments with a view to make it more comprehensive. My amendments are:

Page 1, —

after line 21, insert—

“Provided that the pensioner shall have power to cancel the first nomination and nominate any other person.” 38.

Page 2, —

after line 12, insert—

“Provided also that if the deceased pensioner has not made any nomination, all amounts due to him shall be given to his wife; if the husband has more than one wife the amounts shall be given to the first wife; if the wife is not alive the amount shall be given to the youngest daughter; in the absence

of a daughter the amounts due shall be given to the eldest son. If the pensioner is a lady the amounts due to her shall be given to her unmarried daughter and in the absence of an unmarried daughter the amounts due shall be given to her youngest son.”(4)

I find there are a number of cases where there is dispute between the first and the second wife as to who will receive the benefit due to the deceased. To avoid that it is generally said that the second wife will be favourite of the husband so that the first wife may be neglected. With this view if there is more than one wife, it has to be given to the first wife, and if there is the youngest daughter, who is not married, for her benefit pension should be given to her or if there is the youngest son he may be having education. So on this basis this amount has to be given. I think with the view to give greater clarity, it is necessary to add these amendments.

Furthermore in the case of; the pensioners it is better to give them full powers to change the nomination, if and when they feel to do so. In the olden days the sons used to take care of the old father and mother. Now a days the sons after their marriage set up separate family and the pensioner is not provided better care by his children.

Then the pensioners who have commuted their pensions, some of them will have paid more than the amount commuted plus the interest. In such cases once the government has received the full amount with interest, the commutation may be cancelled and he should be given the full pension at a future date.

Therefore, I say a comprehensive bill should be brought forward and that these suggestions of mine should be considered in that.

I once again appeal that the pensioners who have retired earlier long back and who were getting lesser salary,

should be given some more benefit. In these hard days it is very difficult for them to sustain their families. Therefore, I just say my amendments are quite necessary and I request the Hon. Minister to accept my amendments.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :
Sir, at the outset I must say I am thankful to all the Hon. Members who have participated in the debate of this Amending Bill. Sir, usually just one hour was allotted to such a very small amending bill, but as Members have shown interest, it has gone beyond the limit of one hour.

Anyway, Sir, one thing is there that all the Members who have participated have given their wholehearted support to the amending portion of the Bill. In the course of their participation they have given some valuable suggestions. Of course, most of them are common. I will come to them a little later. As this House knows while introducing this amending Bill yesterday, my colleague has already said that we are bringing forward this Bill mainly to provide for the nomination by pensioners so that any unpaid pensions dues at the time of the death of the pensioner the dues can be received by the nominees without any difficulties. This will avoid the present difficulties where succession certificate etc. has to be produced by the families. So, this is proposed to be achieved by Clause 3 of this Amending Bill.

The Pension Act of 1971 did not extend to the erstwhile part B States. This is there. So, we are trying to avoid this by amending Clause 2. We have provided in Clause 2 and therefore all over the country it will be applicable uniformly.

The Act is also proposed to be amended so that it will apply to the Union pensioners.

It will be left to the States to adopt this Central legislation model for separate legislations.

SHRI BAPUSAHEB PARULEKAR :
Not for Defence services.

SHRI NIHAR RANJAN LASKAR :
This is proposed to be achieved by our proposed Section 12-A in this amending Act. This Act is also proposed to be amended to provide for Central Government to make rules regarding the manner in which nominations may be made by pensioners, as also the form in which such nominations may be cancelled or varied by another nomination. A new section 15 is, therefore, proposed to be introduced for this purpose.

Hon. Members made various demands. You will agree that these are matters which concern the Ministry of Finance. Definitely; I am helpless in this. I can only assure the hon. Members that some representations. ... (Interruption) There was an allegation by Mr Mukherjee also that we have not cared to reply to many of the representations. It is not a fact. In fact, I can assure all the hon. Members that some representations received from various associations of pensioners are under examination, in consultation with the Ministry of Finance. We are on the job; we are constantly in dialogue with the Finance Ministry to see whether we can do anything for them.

SHRI BAPUSAHEB PARULEKAR :
Amendment of sections 4 to 6 is not a matter for the Finance Ministry.

SHRI NIHAR RANJAN LASKAR :
I will come to it. Mr. Mukherjee had suggested that there should be two nominations. But I can say that this purpose will be served by the proposed amendment which provides for a second nomination in case the nominee predeceases the pensioner. So, it is already suggested in this amending Act. I think it will take care of the suggestion.

Then again, he has mentioned about the equality of pension for all groups of pensioners. I don't think it is possible. However, Government has already prescribed a minimum pension. Pensions will necessarily have to depend on the pay drawn at the time of retirement and the number of years of service the employee has put, etc.

(Shri Nibar Ranjan Laskar)

Another point was also made by hon. Members — most of them — about timely payment. About timely payment, Government is constantly giving its thought; and a certain improvement has been effected. Some procedure has also been adopted recently, to see that pensions are given in time. The position is constantly kept under review, so that delays in payment of pensions are avoided.

For improving the lot of pensioners, dearness relief is being sanctioned by Government from time to time. It will be appreciated that such liberalisations will have financial implications, and will have to be considered by Ministry of Finance. Nevertheless, any liberalization of pension can have only prospective effect. The matter is also presently *sub-judice*. So, what the hon. Members are saying, viz. that everybody should have these liberalization benefits, is not possible under the circumstances.

Another point was also made, about the setting up of administrative tribunals. I think most of the hon. Members have spoken on this subject. The possibility of such tribunals also going into the redressal of grievances of pensioners is under the consideration of Government. Certain details are being worked out in regard to the introduction of administrative tribunals also.

These details are under discussion in consultation with the Ministry of Law. Government hope to finalise this matter shortly. On this point also, we are looking into and are in constant touch with the Ministry of Law; and very soon, we hope to do it.

A point was raised about the setting up of a Pension Commission. This is a matter which has to be decided by the Ministry of Law. So, here also what we can do is that constantly we should be in touch with the the Finance Ministry so that this can be possible.

As regards increase in pension to keep up with the rise in prices, I can only

tell that the D.A. slab is being allowed even at present. Roughly, there are about 35 lakh government employees; on an average, 3 per cent of these employees retire every year. This works out to be about 10,000 retirements every month. Therefore, it will be very difficult to give financial benefit to such an ever increasing number as the financial implication will be very heavy on this.

SHRI N. K. SHEJWALKAR: At least you give to class III and IV employees.

SHRI NIHAR RANJAN LASKAR : One point was made regarding freedom fighters pension and the old-age pension, etc. This is, of course, beyond the scope of this amending Act. But I can only say that the matter which is now under consideration relates only to Central Government pension. These are the few points which the hon. members made in the course of their speeches.

Mr Mool Chand Daga raised a point regarding the archaickness of this Act. I can only mention that this is only a protective Act and is in no way inconsistent with the Constitution of India and other Acts. Pension is protected under this Act and not sanctioned under this Act. Pension is sanctioned under the Central Civil Service Pension Rules 1972 which are statutory rules notified under Article 309 of the Constitution. As already stated by me, these rules are justiciable.

As regards increase in the quantum of pension, etc. such matters are considered by the Finance Ministry. With these words, I would like, once again, to thank the hon. members for showing their interest in this and I also assure the House that the demands of pensioners will be considered by the government sympathetically, whatever is considered reasonable within the resources of the government.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Will you permit me to ask a very pertinent question that refers to the object of the Bill. A very important point was raised by one of the members, Shri Shejwalkar regarding the word

used in the Bill about the nomination. Nomination does not give the right to the nominee to the property or to the money. He only gets the right of collection and the assignee gets the right to the property. I have lost a case on this point in the District Court. Your purpose will not be served. A girl before marriage was insured and nominated her mother. After marriage she died; and the husband filed a suit for the amount of Rs. 15,000 against the mother. The mother said, "I am the nominee." The court held that the nominee gets the right of collection, but so long as there is no assignment, the husband got the money. Therefore, I would request the hon. Minister to consider whether along with the word 'nomination' you should include the word 'assignee'. Of course, we could not give the amendment at proper time, but this is a proper stage when you yourself can consider this. Otherwise, your entire object will be frustrated if there are two wives and the nomination is in favour of one wife and he does not want to give the money to the other wife. She will get 50 per cent. Kindly consider this. Otherwise, your entire object is going to be frustrated.

SHRI NIHAR RANJAN LASKAR : Since nobody has given amendment it is difficult.

PROF. N. G. RANGA (Guntur): If the hon. Minister is convinced with the argument put forward by my friend, Mr Parulekar, then it is not necessary for him to simply say that there is no amendment. If there is no amendment given by any hon. Member, it is open to him to take the initiative and move an amendment and the House will accept that. This is a simple thing. Why do you not move an amendment?

MR CHAIRMAN: I hope, he will accept your suggestion.

The question is:

"That the Bill further to amend the pensions' Act, 1871, as passed by Rajya Sabha, be taken into consideration."

The Motion was adopted.

MR. CHARIMAN: Now, I will take up clause by clause consideration. There is no amendment to clause 2. The question is:

"That clause 2 stand part of the Bill."

The Motion was adopted

Clause 2 was added to the Bill

Clause 3 — Insertion of new section 12A.

SHRI T. R. SHAMANNA: I beg to move:

Page 1. —

after line 21, insert—

"Provided that the pensioner shall have power to cancel the first nomination and nominate any other person,"(3)

Page 2, —

after line 12, insert—

"Provided also that if the deceased pensioner has not made any nomination, all amounts due to him shall be given to his wife; if the husband has more than one wife the amounts shall be given to the first wife; if the wife is not alive the amounts shall be given to the youngest daughter; in the absence of a daughter that amount due shall be given to the eldest son. If the pensioner is a lady the amounts due to her shall be given to her unmarried daughter and in the absence of an unmarried daughter, the amounts due shall be given to her youngest son." (4)

The Minister has not replied to these amendments.

SHRI NIHAR RANJAN LESKAR : We cannot accept the amendments proposed by Mr Shamanna because this will be taken care of at the time of finalising the rules.

[Shri Nihar Ranjan Laskar]

As regards the first amendment, if you see Section 12A of the amending Bill, you will find that the provision has been made that a person may nominate any other person to receive after the death of the pensioner, all moneys payable to the pensioner on account of such pension which remain unpaid immediately before the death of the pensioner. So, this has been provided.

If we accept the second amendment proposed by him, the very purpose of nomination will be defeated.

MR. CHAIRMAN: Now, I will put Amendments Nos. 3 and 4 moved by Shri T. R. Shamanna to vote.

Amendments Nos. 3 and 4 were put and negatived.

MR. CHAIRMAN: There is no amendment to clause 4. So I shall put both the clauses together. The question is:

"That clause 3 and 4 stand part of the Bill."

The Motion was adopted.

Clause 3 and 4 were added to the Bill
Clause 1—Shrot Title

MR. CHAIRMAN: There is one Government amendment to clause 1.

Amendment made.

Page 1, line 3—

for "1981" substitute "1982" (2)

SHRI NIHAR RANJAN LASKAR:

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill"

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula

Amendment made

Page 1, line 1,—

for "Thirty-second" substitute
"Thirty-third". (1)

(SHRI NIHAR RANJAN LASKAR)

MR CHAIRMAN: The question is:

"That Enacting Formula as amended, stand part of the Bill."

The motion was adopted.

*The Enacting Formula, as amended,
was added to the Bill*

The Title

MR. CHAIRMAN: The question is:

"That the Title stand part of the Bill."

The Motion was adopted

The Title was added to the Bill

SHRI NIHAR RANJAN LASKAR:
Sir, I move:

"That the Bill, as amended, be passed."

MR CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The Motion was adopted

14.48 hrs.

STATUTORY RESOLUTION RE. MAXIMUM AMOUNT FOR ASSAM STATE ELECTRICITY BOARD ON LOAN

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, I beg to move:

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 19th March, 1982, by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and